IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA

REGIONAL BENCH – COURT NO.3

Excise Appeal No. 76329 of 2018

(Arising out of Order-in-Appeal No.11-12/RAN/2017-18 dated 18.01.2018 passed by Commissioner (Appeals) CGST & CX, Ranchi.)

M/s. Hindalco Industries Ltd.
(Muri Works, PO-Chota Muri, Ranchi-835101, Jharkhand)

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Ranchi
(Central Revenue Building, 5A, Main Road, Ranchi-834001)

Respondent

APPERANCE:
Shri Akash Agarwal, CA for the Appellant
Shri A. Roy, Authorized Representative for the Respondent

CORAM:
HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.75365/2022

DATE OF HEARING : 21 June 2022
DATE OF DEISION: 21 June 2022

ORDER

Appellant-assessee has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019** and prays for withdrawal of their appeal.

Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open Court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Pooja